

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 106**  
**(IB)-885(PB)/2019**

**IN THE MATTER OF:**

M/s. Intec Capital Ltd.

.... Applicant/petitioner

v.

M/s. Krishna Gear Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.07.2019**

**Coram:**

**SH. R. VARADHARAJAN,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. V. K. SUBBURAJ,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

For the Respondent

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Mr. Mohit Nandwani, Mr. Hitendra &  
Ms. Snigdha Lal, Advs.


**ORDER**

In pursuance to the direction dated 12.07.2019 it is brought to the notice of this Tribunal by Ld. Counsel for the Corporate Debtor that same has been complied with and in relation to the cost imposed of Rs. 25,000/- has also been paid to the Ld. Counsel for the petitioner in the court today, the same is accepted by Ld. Counsel for the petitioner. On the request of Ld. Counsel for the petitioner rejoinder, be filed within one week from today with a copy in advance to the counsel opposite.

Let the matter be posted on 20.08.2019.



**(V. K. SUBBURAJ)**  
**MEMBER (TECHNICAL)**



**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**